

**Issue of stay permits to citizens of USA arriving in India without proper Visa**

2702-F. SHRIMATI RAJINDER KAUR:

SARDAR GURCHARAN  
SINGH TOHRA:

SHRI BHIM RAJ: SHRI

BUDHA PRIYA

MAURIA: SMT. AMARJIT

KAUR.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that citizens of USA who arrive in India without proper visa are given a 30 days' permit to stay in India;

(b) what are the names of other countries whose citizens enjoy the same facility of receiving stay permit on the

I when they arrive in India without or Visa:

whether there is any reciprocal  
•sment between India and those  
countries by virtue of which the Ind  
citizens are also extended the same  
ity when they happen to visit these  
tries without proper '  
so, which are those countries;

(e) if the answer to part (c) above be in the negative, what steps Government propose to take to arrive at an agreement with the concerned countries in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: SHRI YOGENDRA MAKWANAV: 'a) (b). Foreign tourists who :

have national passports  
without visas are permitted  
in India for a period . This facility  
is available to only once in a  
continuous > six months. This  
conce.  
not available to foreign India by  
land and the copies  
Republic

of Europe

ion.

(Previously Unstarred Question No. 2751)  
transferred from the 19th December, 1980.

(c), (d) and (e) The above facility to foreign tourists has been given by us on unilateral basis and there are no reciprocal agreements in this regard. However, visas have been abolished on reciprocal basis for tourists coming to stay upto 9\* days in respect of nationals of Norway, Sweden, Denmark, Finland, Yugoslavia Bulgaria and Iceland. Commonwealth citizens (except nationals of Srilanka and Bangladesh) also do not require visas for entry into India.

**Dowry system**

2702-G. SHRI NAND KISHORE:

BHATT:

DR. (SHRIMATI) NAJMA  
HEPTULLA:

Will the Minister of HOME AFFAIRS be pleased to state:

whether Government's attention  
has been drawn to the marked  
trends in  
suicide by brides, arising out of the  
institution of dowry and

if so, what steps Government propose to take to meet this situation?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
YOGENDRA MAKWANAV): 'a)

Sir.

I All the State Governments;  
territories have been advised

in all cases of attempted sui-  
•cide or death in any circum-  
stances involving married women,  
suicide should be conducted  
by an officer of the rank of  
Deputy Superintendent of Police

alone

a team of two doctors.

^Previously Unstarred Question No. 2520,  
transferred from the 17th December, 1980.

(iii) disposal of dead body without post-mortem examination should not be permitted without getting no objection certificate from the Police.

(iv) Police should not give no objection certificate unless the body has been seen by parents or guardians or other close relatives from the bride's side of the family.

It means: "Those who drink their anger up and those who forgive, God keeps them as His friends." So we will treat the chapter as closed.

Now the statements by the Ministers correcting answers to questions.

12.00 Noon

**PERSONAL EXPLANATION BY SHRI N. K. P. SALVA**

MR. CHAIRMAN: Mr. Salve wants to make a statement on something.

SHRI N.K.P. SALVE: Sir, in tenure as a Member of either this House or of the Lok Sabha, I have never been wanting to show any disrespect in any manner whatsoever to the Chair. I have in my speeches, always been motivated by consideration of ensuring the highest dignity and honour of this Chamber, its Members and its Presiding Officer. However, if any remarks yesterday have hurt you... (Interruptions).

\*

MR. CHAIRMAN: Keep quiet. Yes, go on.

SHRI N. K. P. SALVE:...I must express my regrets and I request that the chapter be treated as closed finally.

MR. CHAIRMAN: I do not have to tell you that your association with me is older than that of any other person in this House. Your worthy father was the only person who beat me up at an election. He was an advocate with me. You yourself were my student. I was a little surprised when you said all that. But I will recite one verse from the Koran, which should be our motto:

बल् काज़िमीन लुग़ाबल्  
आफ़िन अन्निनास बल्लाहु  
मुहिबुन मुहम्मिनीन्

**STATEMENTS BY MINISTERS—  
Correcting; the Answer given in reply to  
unstarred question 986(d) answered on  
the 7th August, 1980 regarding manufacture  
of Ophthalmic Glass**

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (SHRI I  
CHARANJIT CHANANA): Sir in reply to part  
(d) of the Unstarred Question No. 986 by Shri  
Kalyan Roy and Shri Bhola Prasad on 7th  
August, 1980 regarding manufacture of Oph-  
thalmic Glass, an inadvertent in-

- has been noted. The reply as given to  
part (d) of the Unstarred Question was as  
follows: —

"(d) One unit was granted approval in July,  
1980, for collaboration for the  
manufacture of ophthalmic glass.  
Applications received from other parties for  
grant of Industrial Licence I Registration  
with DGTDV Foreign Collaboration are  
under consideration. The issue of  
Industrial Licence/Approval Foreign  
Collaboration are to be considered taking  
into account the existing capacity, likely  
demand export possibilities of  
ophthalmic glass."

2. I wish to correct the same and  
correct the part (d) of the  
Unstarred Question No. 986 is as  
follows: —

"(d) One unit was granted ap-  
proval in July, 1980, for  
collaboration for the manufacture